



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery and Refund Department
Recovery Division II
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Cancellation of Recovery Certificate No. 7569 of 2024 dated February 01, 2024 issued against Prince Securities (ACXPB9917G) in the matter of Silicon Valley Infotech Ltd.

Whereas the Recovery Certificate No. 7569 of 2024 dated February 01, 2024 was drawn against Prince Securities (ACXPB9917G) for sum of Rs. 15,91,000/- (Rupees Fifteen Lakh Ninety One Thousand Only) along with further interest, all costs, charges and expenses incurred for non-payment of penalty imposed by adjudicating officer vide Order No. IVDID7/SVILPS/AO/DRK/SSEAD3/166-09/69-2010 dated June 16, 2010 in the matter of Silicon Valley Infotech Ltd.

The entity had appealed against the order of Adjudication Officer before the Hon'ble Securities Appellate Tribunal (SAT) and the order was set aside vide Appeal No. 121 of 2024 decided on June 11, 2026.

Since the Adjudication Order was set aside and in exercise of powers under Sub-Section (1) of Section 28A of the Securities and Exchange Board of India Act, 1992; read with Section 224 of the Income-tax Act, 1961 and Rule 12 of the Second Schedule framed therein, the Recovery Certificate No. 7569 of 2024 dated February 01, 2024 drawn against Prince Securities (ACXPB9917G) hereby stands cancelled.

Given under my hand and seal at Mumbai this June 19, 2026.

Digitally signed by
Pankaj Yuvaraj Shinde
Date: 19-06-2026
17:07:57

RECOVERY OFFICER